



2026:AHC-LKO:8273-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 88 of 2026

Aftab Ahmad

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Environment, Forest And Climate Change Lko And
Ors.

.....Respondent(s)

Counsel for Petitioner(s)	:	Sachin Tiwari
Counsel for Respondent(s)	:	C.S.C., Ashok Kumar Verma

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri Sachin Tiwari, learned counsel for the petitioner, Shri Akash Sinha, learned Additional Chief Standing Counsel for the State and Shri Ashok Kumar Verma, learned counsel for the opposite party no. 6.

2. This writ petition styled as public interest litigation has been filed seeking the following reliefs:-

"1- issue a writ, order or direction in the nature of mandamus, directing the respondent authorities to immediately stop, seal and prohibit the operation of the illegal coal kiln being run by opposite party no. 7 on agricultural land bearing Gata No. 589, situated at Village Autarpur Bihar, Block Bihar, Tehsil Kunda, District Pratapgarh, in blatant violation of the Uttar Pradesh Coal Kiln Establishment and Regulation Rules, 2010.

2- Issue a writ, order or direction directing the respondent authorities to cancel and annul Licence No. 25/2024, including all subsequent renewals, granted in favour of opposite party no. 7 for operating the coal kiln, being illegal, arbitrary and contrary to statutory provision, contained as Annexure No. 2 to this writ petition.

3- Issue a writ, order or direction directing the Uttar Pradesh Pollution Control Board to conduct an independent, scientific and time-bound

environment inspection of the said coal kiln site, including assessment of air quality, emission levels, ash deposition, and impact on public health, agriculture, orchards and nearby water bodies, and to submit a report before this Hon'ble Court."

3. Shri Akash Sinha, learned Additional Chief Standing Counsel appearing for the State has instructions from the Regional Forest Officer, Social Forestry Division, Pratapgarh to the effect that the license issued to the opposite party no. 7 by the Divisional Forest Officer under relevant rules framed under the relevant statutes, was cancelled in 2025 itself and the coal kiln has been dismantled. It is not functional as on date.

4. If it is so, let the aforesaid Officer communicate the aforesaid facts in writing to the petitioner within a period of 10 days along with requisite proof, if any.

5. In future, if there is any grievance the petitioner can approach the Court again.

6. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 4, 2026

R.K.P.